

[*Translation*]

#### **Licences to Flour mills**

6573. SHRI K. D. SULTANPURI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state the number of licences issued for setting up of flour mills in the country during last two years, State-wise?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): The roller flour milling industry has been de-licensed in 1986 and therefore, no industrial licence is required for setting up a flour mill except in cases where the proposed location is not covered by the locational policy of the Government. Only one licence was issued in Maharashtra, during last two years.

#### **Illegal Commercial Constructions**

6574. SHRI RAM SAGAR (Saidpur): Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to remove illegal commercial constructions in Delhi;

(b) if so, the number of illegal constructions removed during the last three months; and

(c) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Removal of illegal structures, including commercial constructions, is done by the Local Bodies in accordance with the prevalent laws and policy on the subject.

A total of 290 unauthorised commercial constructions were removed by the Local Bodies in their respective jurisdictions during the last 3 months.

[*English*]

#### **Failure of Conciliation Proceedings with Nationalised Coal Industry**

6575. SHRI A. K. ROY: Will the Minister of LABOUR be pleased to state:

(a) the number of Reports on Failure of Conciliation Proceedings connected with the nationalized coal industry received by Government during the last three years, year-wise and company-wise; and

(b) the details of the Reports referred for adjudication, rejected and kept pending for more than three months?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). A statement is laid on the Table of the House.